

(c) The Security Related Expenditure (SRE) Scheme of Government of India provides *ex-gratia* payment of Rs 1 lakh to the family of civilians killed and Rs. 3 lakh to family of security personnel killed due to naxal attacks. An *ex-gratia* compensation of Rs. 15 lakh is paid to the next of kin of personnel of Central Armed Police Forces killed in action. Besides this, the State Governments have their own policy for payment of *ex-gratia* to the families of civilians and security personnel killed in naxal attacks. Under the Central Scheme for Assistance to Civilians Victims/Family of Victims of Terrorist, Communal and Naxal Violence, an amount of Rs. 3 lakh is given to dependants of deceased civilians or for permanent incapacitation.

(d) and (e) Yes, Sir. 13 policemen, including the Officer-in-charge of Bhandaria PS, were killed in an IED explosion triggered by the CPI (Maoist) on 21 January 2012 on Bhandaria-Bargarh road, Bhandaria PS, district Garhwa, Jharkhand. In another incident, four BSF personnel, including a Commandant, were killed in an IED blast/ambush by the CPI (Maoist) on 10 February 2012 in Malkangiri District of Odisha.

(f) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the State in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE.

**Enhanced security forces at heavy water producing units at  
Hazira and Vadodara**

826. SHRI PARSHOTTAM KHODABHAI RUPALA :  
SHRI BHARATSINH PRABHATSINH PARMAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has enhanced security forces at heavy water producing units at Hazira and Vadodara;

(b) whether Central Government has conducted or is in the process of deep security assessment of Hazira unit as it is located near seashore area and if so, the details thereof; and

(c) whether Government is tightening security arrangements while transporting nuclear materials and heavy water to avoid repeated incident of Andhra Pradesh where a truck carrying such highly sensitive materials met with accident?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) The Department of Atomic Energy has reported that adequate departmental security forces backed up by Armed Police are already deployed at the Heavy Water producing units at Hazira and Vadodara.

(b) As reported by the Department of Atomic Energy, the security threat analysis of Heavy Water Plant, Hazira has been conducted by Inspector General (Security) of the Department of Atomic Energy. Periodic security audits of vital installations, many of which are located on the seashore including those of the Department of Atomic Energy, are conducted by the central agencies.

(c) The Department of Atomic Energy has reported that consequent to the incident in Andhra Pradesh, the Standard Operating Procedures have been suitably revised for transporting heavy water and nuclear materials.

#### **Steps taken to improve prison administration**

827. SHRI BHARATSINH PRABHATSINH PARMAR :  
SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what action has been taken by Ministry to improve efficiency in prisons administrative staff as it has been seen that there are large numbers of crimes generated from prisons and huge corruption among prison administrative staff;

(b) whether Ministry in coordination with State Governments are in process to separate Prison Administration from Police Department;

(c) whether Government has already made any agenda or is in process for prison reforms; and

(d) whether Ministry has issued any advisory to State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, Government of India had issued a comprehensive advisory covering all aspects of prison administration so States/UTs on 17.7.2009.

#### **ALLOCATION UNDER MPF SCHEME**

†828. SHRIMATI SMRITI ZUBIN IRANI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of the amount allocated for modernization of police forces during last three years;

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† Original notice of the question was received in Hindi.